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[Dr. Subramaniam Swamy]

leave a legacy for the future generation like the previous generation has left with us. That is why, I would like the time to be increased. I would like to draw the attention of the Government particularly to the proposed amendment of the Constitution which is going to be brought in Sri Lanka depriving the Tamil plantation labour and workers there of their right to vote only because they happen to be Tamilians. We should not create a situation where we cannot protect our citizens. Therefore, this should be done.

SHRI H. K. L. BHAGAT: The hon. Member has suggested for extension of time and I would bring his suggestion to the notice of the Business Advisory Committee. It would be decided there.

MR. CHAIRMAN: He wants to know, would you like to increase it to six hours?

SHRI H.K.L. BHAGAT: It has already been decided. The matter came before the Business Advisory Committee and it has been taken up there.

DR. SUBRAMANIAM SWAMY: I will then press my amendment. He is taking it very casually. If tomorrow the the Bill is passed in Sri Lanka what will happen? There will be fire in the whole country, particularly in Tamil Nadu.

SHRI H. K. L. BHAGAT: The hon.

Member has raised this question and the
Business Advisory Committee is going
into the question as to whether it should
be extended or not. The decision would
be unanimous. I would pass on his
suggestion to the next meeting of the
Business Advisory Committee.

MR. CHAIRMAN: I think, the matter of time can be decided in the House also.

(Interruptions)

DR. SUBRAMANIAM SWAMY: Since my point has been accepted in principle. I do not press my amendment.

MR. CHAIRMAN: Is it the pleasure of the House that the amendment moved by Dr. Subramaniam Swamy be withdrawn?

HON. MEMBERS: Yes.

The amendment was, by leave, withdrawn.

DR. SUBRAMANIAM SWAMY: Since the amendment is accepted in principle, the time should be extended.

MR. CHAIRMAN: The question is:

"That this House do agree with the Forty-seventh Report of the Business Advisory Committee presented to the House on the 2nd August, 1983."

The motion was adopted.

PROF. MADHU DANDAVATE (Rajapur): I want to have one information from the hon. Minister. The report lists various items. I think, he does not record the dicison, i.e. in the call-attention notice after every member's questions, there will be no reply. I think, that thing is not there because the issue was settled in the morning itself.

MR. CHAIRMAN: But you must have seen the report?

SHRI H.K.L. BHAGAT: I will bring to the notice of the hon. Speaker the point raised by the hon, member and he will decide it.

PROF. MADHU DANDAVATE: We talk at cross-purposes.

15.30 hrs.

MATTERS UNDER RULE 377

(i) Development of export-oriented carpet industry in Bhadoi town (Varanasi), U.P.

श्री उपाकात निष (मिजपुर): समापति महोदय, मदोही शहर कालीनों के